

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-11-2023 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : M/s JBM Homes Pvt Ltd
PETITION NUMBER : CP(IB)/812/CHE/2020
APPLICATION NUMBER : a) IA(IBC)/2037(CHE)/2023
b) IA(IBC)/2061(CHE)/2023
c) IA(IBC)/2060(CHE)/2023

ORDER

8)(a)IA(IBC)/2037(CHE)/2023 IN CP(IB)/812/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

This application has been filed to take on record the 1st Progress report of the Liquidation Process of M/s. JBM Homes Pvt Ltd for the period from 12th September 2023 to 30th September 2023.

The same is taken on record subject to all just exceptions.

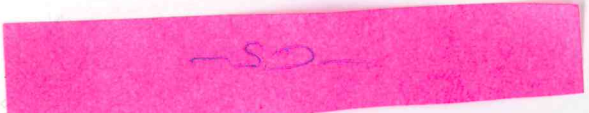
Accordingly, **IA is disposed off.**

8)(b)IA(IBC)/2061(CHE)/2023 IN CP(IB)/812/CHE/2020

Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/544/CHE/2022 in IBA/812/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

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Ld. Counsel for the Applicant submits that IA(IBC)/544/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/544/CHE/2022.

Accordingly, **IA(IBC)/2061(CHE)/2023 stands disposed off.**

8)(c)IA(IBC)/2060(CHE)/2023 IN CP(IB)/812/CHE/2020

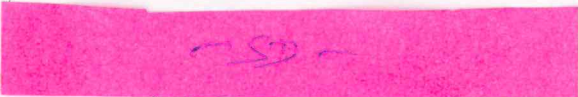
Ld. Counsel Ms. M S Elamathi for the Applicant / Liquidator.

Ld. Counsel for the Applicant submits that this application has been filed to permit the Applicant to amend the cause title of the Application in IA(IBC)/648/CHE/2022 in IBA/812/2020 by substituting the name of Mr. Tharuvai Ramachandran Ravichandran, Resolution Professional with Mr. Venkataraman Subramanian, Liquidator.

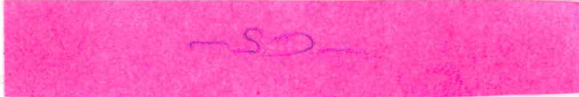
Ld. Counsel for the Applicant submits that IA(IBC)/648/CHE/2022 has been filed by RP during CIRP to declare some transactions are fraudulent. Pursuant to the liquidation of the Corporate Debtor, the Applicant has been appointed as the Liquidator. In order to pursue the avoidance transaction application, the Liquidator / Applicant preferred this application.

Considering the submissions, the Applicant / Liquidator is permitted to make necessary amendments in IA(IBC)/648/CHE/2022.

Accordingly, **IA(IBC)/2060(CHE)/2023 stands disposed off.**


RAVICHANDRAN RAMASAMY
Member (Technical)

Phk


JYOTI KUMAR TRIPATHI
Member (Judicial)